

the Government itself is a party to the dispute?

Mr. Speaker: That is what he has answered. The Attorney-General will not be allowed to appear on the other side.

Shri Prabhat Kar: May I draw the attention of the hon. Minister to the fact that in 1950 in the first special leave petition where the Central Government was also a party, the Attorney-General appeared on behalf of a particular employer? When a representation was made

Mr. Speaker: We are nine years ahead now.

Shri Prabhat Kar: .... the then Labour Minister intervened and made it clear that the Attorney-General cannot appear in case where the Central Government is a party. May I know whether since then the policy has been changed?

Shri Nanda: I have stated it very categorically that it is only where the Government is, not a party that the other question arises; where the Government is a party, the question does not arise.

Mr. Speaker: That principle continues

Whenever hon. Members get to know of specific instances, they may write to the Minister drawing his attention to them

Shri Prabhat Kar: I am sorry, Sir. We have informed the Government. Where the Central Government are a party....

Mr. Speaker: What is the meaning of labouring it? The hon. Minister has said again and again that wherever the Central Government are a party, the Attorney-General won't appear against the Central Government and against the workers. But if individual cases have come to the notice of the hon. Member, he may draw the attention of the hon. Minister to them. Am I right?

Shri Nanda: Yes.

महत्त्वाधीन के जीवन को घटनाओं के रिकार्ड तैयार करने के लिये आकाशवाणी की योजना

\*१४६१ जी विभूति मिश्र : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे

(क) क्या यह सच है कि आकाशवाणी महत्त्वाधीन के जीवन से सम्बन्धित घटनाओं के रिकार्ड तैयार करने की एक योजना तैयार कर रहा है,

(ख) यदि हा, तो क्या उन्होंने महात्मा गांधी द्वारा चम्पारन में आरम्भ किये गये प्रथम आन्दोलन से सम्बन्धित घटनाओं का रिकार्ड तैयार कर लिया है, और

(ग) यदि हा, तो उस का व्योरा क्या है ?

सूचना और प्रसारण मंत्री के द्वारा सचिव (डी.आ. चं. जोशी) (क) जी, हाँ।

(ख) और (ग). चम्पारन आन्दोलन से सम्बन्धित कुछ प्रमाणिक दस्तावेजों से मिली हुई बातों को रिकार्ड किया गया है। ३० जनवरी, १९५७ को चम्पारन के बारे में एक रेडियो डाक्यूमेन्टरी भी प्रसारित की गई।

जी विभूति मिश्र मैं जानना चाहता हूँ कि चम्पारन के सम्बन्ध में सरकार को जो प्रमाण व सबूत मिले हैं, वे कौन कौन से दस्तावेजों से मिले हैं ?

सूचना और प्रसारण मंत्री (डा० केसकर) : चम्पारन के बारे में सभी सोसिज के बारे में तफसील के साथ बताना मेरे लिये कठिन है लेकिन जो बहुत से लोग जीवित हैं, जिन्होंने उस आन्दोलन को देखा है और उसके बारे में कुछ लिखित भी पुस्तकें हैं और कुछ आर्टिकल्स हैं, वे सभी इससे के लिये गये हैं।

जी विभूति मिश्र : क्या यह सही है कि बिहार सरकार ने चम्पारन में गांधी जी ने जो आन्दोलन चलाया था उससे सम्बन्धित,

प्रमाण व सबूत और दूसरे कागजात केन्द्रीय सरकार को भेजे हैं और क्या उन से सरकार मदद ले रही है ?

डा० केशकर : बिहार सरकार ने चम्पारन के बारे में एक बहुत अच्छी पुस्तिका तैयार की है और वह सेंट्रल गवर्नमेंट के पब्लिकेशंस डिविजन में प्रकाशित की है ।

Shri D. C. Sharma: May I know if the events connected with the life of Mahatma Gandhi in other countries such as the U.K and South Africa will also be recorded like the events connected with his life in India?

Dr. Keskar: That will be taken into consideration if practically it is possible for us to do so

पंडित डा० ना० तिवारी : क्या सरकार को मालूम है कि चम्पारन से आये हुये दो मामलीय सदस्यो ने १९१७ मे गांधी जी के साथ चम्पारन मे काम किया था, क्या उनसे कोई राय ली गई है ?

डा० केशकर : हर एक से राय लेना तो बड़ा मुश्किल है और हो सकता है कि कुछ ऐसे लोग बचे हो जिन से राय मशविरा न किया गया हो और अगर ऐसे सदस्य या दूसरे ऐसे श्रोता हैं, अगर वे लिखे तो उनके बारे में भी बहुत कुछ डाकुमेंट्री बन सकती है ।

Shri Ayyakannu: May I know if the epic fast of Mahatma Gandhi on the historic event of the Poona Pact will also be recorded in detail in the scheme?

Dr. Keskar: I cannot answer in respect of every particular and specific incident of Gandhi ji's life: I can only inform hon Members that we are at present preparing a Radio Biography of Gandhiji, and certainly all important incidents of his life will be included in it

Dr. Sushila Nayar: Is it a fact that the records of Mahatma Gandhi's voice in AIR are undergoing deteriora-

tion? If so, what steps have Government taken or propose to take to preserve them and prevent their deterioration?

Dr Keskar: Though this does not arise out of this question, I might inform the hon. Member that the records are not undergoing deterioration. They are kept in a very safe and very scientific way. The record of Gandhiji's voice is of considerable length; more than 12 hours of his various speeches, more especially, the prayer speeches, have been recorded. At present, we are engaged in selecting the best amongst them and preparing permanent master records, and also getting some which can be made available to the public as commercial records. In fact, one or two commercial records have already been made available

#### Reconstitution of Planning Commission

\*1494. Shri Harish Chandra Mathur: Will the Minister of Planning be pleased to state

(a) whether Government have considered the necessity of reconstituting the Planning Commission and strengthening its office for framing the Third Five Year Plan, and

(b) what are the broad requirements of the Commission in order to efficiently deal with the Third Plan?

The Deputy Minister of Planning (Shri S. N Mishra): (a) and (b). The staff arrangements of the Planning Commission have been recently reviewed and the necessary reorganisation has taken place. In making these arrangements, the requirements for the preparation of the Third Five Year Plan have been kept in view. No further action has been considered necessary in this connection.

Shri Harish Chandra Mathur: May I know what is the nature of reorganisation in the Planning Commission?

Shri S. N Mishra: The staff has been strengthened, particularly at those points where thinking and study are specially required.